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IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 572/2020, I.A. 19762/2025, I.A. 19693/2023, I.A. 12668/2020, I.A. 11755/2021

ELSEVIER LTD. AND ORS.

.....Plaintiffs

Through: Mr. Amit Sibal, Sr. Adv. with Ms. Sneha Jain, Ms. Snehima Jauhari, Ms. Disha Sharma, Ms. Surabhi Pande & Mr. Saksham Dhingra, Advs.

versus

ALEXANDRA ELBAKYAN AND ORS.

.....Defendants

Through: Ms. Vrinda Bhandari, Ms. Indumugi C., Mr. Naman Kumar, Ms. Avanti Deshpande, Advs. for intervenor in I.A. 14908/2021.

Mr. Rohan Jaitely, CGSC, Mr. Dev Pratap Shahi, Mr. Varun Pratap Singh & Mr. Yogya Bhatia, Advs. for D-12 and 13.

Mr. Aditya Guha, Adv. with Mr. Anand Kumar Soni, Advs. for applicants in IA No 8366/2021.

Mr. K.G. Gopalakrishnan, Mr. Girish Kaul & Ms. Aishwarya Rana, Advs. for D-5.

CORAM:

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

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09.12.2025

I.A. 11755/2021(under Order XXXIX Rule 2A of CPC)

1. This is an application filed by the plaintiffs under Order XXXIX Rule 2A of the Code of Civil Procedure, 1908.
2. Mr. Amit Sibal, learned senior counsel for the plaintiffs' state that plaintiffs are already pursuing its remedies in I.A. 19762/2025 and is therefore not pressing for any further orders in this application.



3. Accordingly, this application is disposed of as not pressed.

I.A. 19693/2023(under Order VI Rule 17 of CPC)

4. This application under Order VI Rule 17 of CPC has been filed by defendant no. 1 seeking amendment of its written statement.

5. None has appeared on behalf of defendant no. 1.

6. This application is dismissed for non-prosecution.

I.A. 197/2021(under Order I R 10 CPC)

7. This application under Order I Rule 10(2) of CPC read with Section 151 of CPC has been filed on behalf of ‘Society for Delhi Science Forum’ and ‘Society for Knowledge Commons’ [collectively referred to as ‘applicants’] seeking their impleadment under Order 1 Rule 10 CPC in the present proceedings.

8. None appears on behalf of the applicants.

9. This application is dismissed for non-prosecution.

I.A. 8366/2021(Order I R 10 CPC)

10. This application under Order I Rule 10 of CPC has been filed by a registered society namely ‘The Forum for Medical Ethics Society’ [‘applicant’] for its impleadment in the present proceedings.

11. This application was disposed of on 10.02.2022 for non-appearance of the applicant, thereafter the application was restored on 01.04.2022 at the request of the applicant.

12. None appears on behalf of the applicant today as well.

13. This application is dismissed for non-prosecution.

I.A. 14908/2021(under Order I Rule 8A CPC)

14. This is an application under Order I Rule 8A of CPC and Order I Rule 10(2) of CPC read with Section 151 of CPC filed by third-parties seeking



intervention in the present proceedings.

15. Ms. Vrinda Bhandari, learned counsel for the applicant states that she has instructions to withdraw this application.

16. The application is dismissed as withdrawn, without any liberty reserved.

I.A. 20156/2025 (seeking leave to file document in a pendrive)

17. This application under Section 151 of the CPC has been filed by the plaintiffs seeking permission to file the pen-drive containing the evidence pertaining to the contemptuous activities of defendant no. 1.

18. The plaintiffs are directed to file the pen-drive in accordance with the Rule 24 of Chapter XI of the Delhi High Court (Original Side) Rules, 2018.

19. Registry may receive electronic record on pen-drive so long as it is encrypted with a hash value or in any other non-editable format. The content contained in the pen-drive be placed in the electronic record of the present suit in a format which is non-editable, so that the same can be viewed by the court during hearing.

20. With the aforesaid directions, this application stands disposed of.

I.A. 20186/2025 (seeking exemption from filing the duly apostilled declaration on oath)

21. This application under Section 151 of CPC has been filed by the plaintiffs seeking exemption from filing the duly apostilled declaration on oath dated 08.08.2025 on behalf of Mr. Cristin Birch within two (2) weeks.

22. In view of the reasons stated in the application, the plaintiffs are granted two (2) weeks to file the duly apostilled declaration on oath dated 08.08.2025 on behalf of Mr. Cristin Birch.

23. With the aforesaid directions, this application stands disposed of.



I.A. 11925/2021

24. Mr. Amit Sibal, learned senior counsel for the plaintiffs states that in view of the directions issued by the Court in its orders dated 13.05.2022 and 25.07.2022, the reliefs sought in this application already stands granted and the plaintiffs are not seeking any further orders.

25. The application is disposed of in terms of the orders dated 13.05.2022 and 25.07.2022.

I.A. 29982/2025 (seeking to bring on record subsequent events and for extension of directions passed vide order dated 19.08.2025)

26. This application under Section 151 of CPC has been filed by the plaintiffs seeking to bring on record events subsequent to the order dated 19.08.2025 and for extension of directions passed vide order dated 19.08.2025 to additional mirror domains.

27. Mr. Amit Sibal, learned senior counsel appearing on behalf of the plaintiffs sets out the case of the plaintiffs as under: -

27.1. He states that after 19.08.2025 defendant no. 1 has published statements on Sci-Hub notifying users that Sci-Hub has been blocked in India and informing them of ways to circumvent the blocks. He refers to screenshots taken from the said Sci-Hub domains.

27.2. He states that defendant no. 1 has also provided links to additional mirrors/domains that provide access to Sci-Hub; all of which are presently accessible in India. It is submitted that the plaintiffs' copyright works are available for viewing and downloading on the said Sci-Hub domains in violation of the undertaking dated 24.12.2020 given by defendant no. 1. The details of the additional mirrors/domains are set out at paragraph 16 of the application.



27.3. He states that the plaintiffs have identified additional mirror websites, redirects and alpha numeric variations of the Sci-Hub domains, which continue to make available the plaintiffs' copyright works. It is stated that the plaintiffs have also identified various third-party websites, which provide users with links to Sci-Hub domains.

27.4. He states that the Sci-Hub domains identified by the plaintiffs are existing mirrors, redirections, or alphanumeric variations, which continue to be in wilful disregard of the undertaking of defendant no. 1 dated 24.12.2020 and thereby renders otiose the effect of the order dated 19.08.2025. The additional domains are listed at paragraph 18 of this application.

27.5. In addition, he states that the Sci-Hub website and the Sci-Netsub-domains identified in the order dated 19.08.2025, though blocked by the Internet Service Providers ['ISPs'], continue to be accessible from the associated primary domain. The said domains are enlisted at paragraph 19 of this application.

27.6. He has handed over an **Annexure-A**, which enlists the list of websites, their categorisation as per **UTV Software Communication Ltd. and Others v. 1337x.to and Others**¹, and the evidence available on record substantiating the submissions of the plaintiffs that its copyright works are available on these websites.

28. In these facts, the plaintiffs are seeking blocking of the additional Sci-Hub domains, enlisted in the said **Annexure A**.

29. Issue notice.

30. Mr. Yogya Bhatia, learned counsel on behalf of Mr. Rohan Jaitely,

¹2019 SCC OnLine Del 8002



CGSC accepts notice on behalf of defendant nos. 12 and 13.

31. Mr. K.G. Gopalakrishnan, Advocate accepts notice on behalf of defendant no. 5.

32. None appears on behalf of defendant nos. 1, 3 to 11 (except defendant no. 5) despite advance service.

33. This Court has heard the learned senior counsel for the plaintiffs and perused the averments made in the application as well as the evidence filed in support thereof.

34. From the evidence placed on record and averments made in the captioned application, this Court is satisfied the additional websites [enlisted in **Annexure-A** to this order] are infringing the plaintiffs' copyright works by providing unauthorised access to third-parties to the blocked Sci-Hub domains. This is in contravention of the undertaking dated 24.12.2020 and an attempt to negate the effect of the order dated 19.08.2025.

35. Accordingly, this Court deems it appropriate to extend the operation and directions contained in paragraph no. 26 of the order dated 19.08.2025 to the websites enlisted in **Annexure-A** to this order, which are primarily mirror websites, redirects and alphanumeric variations and associated domains of defendant no. 1 i.e., Sci-Hub and Sci-Net website.

36. Defendant nos. 3 to 13 are directed to ensure that the order dated 19.08.2025 is complied with, with respect to the domains already identified in the said order as well as the websites and domains identified in **Annexure-A**, annexed to this order.

37. Learned counsel for defendant nos. 12 and 13 states that necessary blocking orders in terms of this Court's Order dated 19.08.2025 have already been issued. In this regard, he has handed over a copy of the order dated



22.08.2025 issued by Department of Telecommunications [‘DoT’/defendant no. 12].

37.1. However, in view of the assertions made by the plaintiffs at paragraph no. 19 of the captioned application, he states that defendant nos. 12 and 13 will verify the said assertions.

38. In addition, liberty is granted to the plaintiffs to move an appropriate application under Order I Rule 10 CPC in case it identifies any third-party websites, which are carrying out similar infringing activities as that of defendant no. 1, which stand injuncted.

39. Upon steps being taken by the plaintiffs’ issue notice to defendant nos. 3 to 11 (except defendant no. 5) through e-mode and speed post.

40. Compliance affidavit be filed by defendant nos. 3 to 13 within four (4) weeks.

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41. None appears on behalf of defendant no. 1. Accordingly, defendant no. 1 is hereby proceeded ex-parte.

42. List on **17.02.2026**.

43. The digitally signed copy of this order, duly uploaded on the official website of the Delhi High Court, www.delhihighcourt.nic.in, shall be treated as a certified copy of the order for the purpose of ensuring compliance. No physical copy of order shall be insisted by any authority/entity or litigant.

MANMEET PRITAM SINGH ARORA, J
DECEMBER 9, 2025/ng/MG



ANNEXUREA-LISTOFWEBSITES/DOMAINS

S. No.	List of Domains	CategorizationasperUTVJudgment	Evidence
1.	sci-hub.ee	Alphanumeric,mirror	Pg.53-56 / pdf. 270-273
2.	sci-hub.kvnp.top	Alphanumeric,mirror	Pg.56-59 / pdf. 273-276
3.	pismin.com	Mirror	Pg.57-63 / pdf. 277-280
4.	www.pismin.com	Mirror	Pg.64-67 / pdf. 281-284
5.	sci-hub.al	Alphanumeric,mirror	Pg.68-71 / pdf. 285-288
6.	sci-hub.arizonastockbroker.com	Alphanumeric,mirror	Pg.71-75 / pdf. 288-291
7.	sci-hub.box	Alphanumeric,mirror	Pg.75-78 / pdf. 292-295
8.	www.sci-hub.box	Alphanumeric,mirror	Pg.78-81 / pdf. 295-298
9.	sci-hub.in	Alphanumeric,mirror	Pg.82-85 / pdf. 299-302
10.	www.sci-hub.in	Alphanumeric,mirror	Pg.85-88 / pdf. 302-305
11.	sci-hub.mk	Alphanumeric,mirror	Pg.89-92 / pdf. 306-309
12.	www.sci-hub.mk	Alphanumeric,mirror	Pg.92-95 / pdf. 309-312
13.	sci-hub.red	Alphanumeric,mirror	Pg.96-99 / pdf. 313-316
14.	www.sci-hub.red	Alphanumeric,mirror	Pg.99-102 / pdf. 316-319
15.	sci-hub.sidesgame.com	Alphanumeric,mirror	Pg.103-106 / pdf. 320-323
16.	sci-hub.usualwant.com	Alphanumeric,mirror	Pg.106-110 / pdf. 323-327
17.	sci-hub.vg	Alphanumeric,mirror	Pg.110-113 / pdf. 323-330
18.	wellesu.com	Mirror	Pg.114-117 / pdf. 331-334
19.	www.wellesu.com	Mirror	Pg.118-121/pdf.335- 338
20.	tesble.com	Mirror	Pg.122-125/pdf.339- 342
21.	www.tesble.com	Mirror	Pg.125-128/pdf.342- 345



22.	sci-hub.sci-hub.se	Alphanumeric and redirects to sci-hub.se	Pg.129 / pdf. 346
23.	sci-hub.scihubtw.tw	Alphanumeric and redirects to sci-hub.usualwant.com	Pg. 130 / pdf 347
24.	scihubtw.tw	Alphanumeric and Redirects to sci-hub.kvnp.top	Pg. 131 /Pdf. 348
25.	scihub.wikicn.top	Alphanumeric and redirects to www.pismin.com	Pg. 132 / Pdf. 349
26.	www.sci-hub.ee	Alphanumeric and redirects to sci-hub.sidesgame.com	Pg. 133 /Pdf. 50
27.	www.sci-hub.usualwant.com	Alphanumeric and redirects to sci-hub.usualwant.com	Pg. 133-134 / Pdf.350-351
28.	scihub2024.vercel.app	Alphanumeric/ Mirror and Redirects to sci-hub.ru	Pg. 135 /Pdf. 352
29.	sci-hub.shop	Alphanumeric/ Mirror and Redirects to tesble.com	Pg. 135 /Pdf. 352
30.	www.sci-hub.shop	Alphanumeric/ Mirror and Redirects to tesble.com	Pg. 136 /Pdf. 353
31.	lovescihub.wordpress.com	Alphanumeric and aggregator website	Pg. 137 / Pdf. 354
32.	scihub.help	Alphanumeric and aggregator website	Pg.138-140/Pdf.356- 357
33.	sci-hub.pub	Redirects to www.sci-hub.pub	Pg. 140-141 / Pdf. 357-358
34.	www.sci-hub.pub	Alphanumeric and aggregator website	Pg.141-142 / Pdf.358-359
35.	sci-hubse.com	Alphanumeric and aggregator website	Pg. 142-143 / Pdf. 359 -360
36.	www.sci-hubse.com	Redirects to sci-hubse.com	Pg. 143-144 / Pdf. 360-361
37.	sci-hub.ru	Primary domain of the domain blocked vide 19th August, 2025 order	Pg. 145-148 / Pdf. 362 -366
38.	sci-hub.se	Primary domain of the domain blocked vide 19th August, 2025 order	Pg. 149-151 / Pdf. 367-369
39.	sci-hub.st	Primary domain of the domain blocked vide 19th August, 2025 order	Pg. 152-155 / Pdf. 370-373
40.	sci-net.xyz	Primary domain of the domain blocked vide 19th August, 2025 order	Pg. 155-158 / Pdf. 374 -376 Pg.163-172/Pdf.380-389